C.C. No. 1710/19

24.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: None for complainant.

Court is convened through VC (CISCO Webex).

File perused.

Put up for arguments on the application u/s 156(3) Cr.P.C. on 29.01.2021.

FIR No. 179/18 PS **Hari Nagar**

24.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock-down.

Let previous order be complied with afresh for 29.01.2020.

FIR No. 517/20 PS **Hari Nagar**

24.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for the State through VC.

Accused not produced from JC.

Court is convened through VC (CISCO Webex).

File perused.

Jail superintendent concerned is directed to produce the accused on 07.10.2020 failing which adverse order shall be passed against him.

34 09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for the State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that proceedings u/s 82 Cr.P.C. have

already been initiated against accused Manjeet Singh.

Let process server be summoned for recording of his statement

on 29.01.2021.

FIR No. 333/11 PS Hari Nagar

24.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for the State through VC.

Ms. Neha Jain, LAC for the complainant through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Let IO be summoned in terms of previous order for NDOH.

Put up for arguments on protest petition on 21.10.2020.

FIR No. 232/07 PS Hari Nagar

24.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for the State through VC.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock-down.

Previous order be complied with afresh for 29.01.2021.

FIR No. 481/15 PS MUNDKA

24.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for the State through VC.

Court is convened through VC (CISCO Webex).

File perused.

Put up for consideration on 29.01.2021.

FIR No. 55/09 PS Hari Nagar

24.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for the State through VC.

Accused Ramakant Singh is kept in Khana no. 12.

Court is convened through VC (CISCO Webex).

File perused.

Certain clarifications are required from the IO.

Let he be summoned for the NDOH.

Put up for consideration on 29.01.2021.

C.C. No. 1416/18 C.C. No. 1416/18

24.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: None for complainant.

Court is convened through VC (CISCO Webex).

File perused.

Put up for arguments on the application u/s 156(3) Cr.P.C. on 29.01.2021.

C.C. No. 3557/17 PS Hari Nagar

24.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: None for complainant.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PSE, therefore, put up for the same on 29.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

C.C. No. 7080/17 PS Hari Nagar

24.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Mohd. Parvez, counsel for complainant alongwith complainant through VC.

Court is convened through VC (CISCO Webex).

File perused.

At request, matter stands adjourned to 29.01.2021.

SI Pankaj to also join the proeedings on the said date.

FIR No. 453/18 Ps Kari Nagar

24.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for the State through VC.

Sh. Chander Shekhar, ld. Counsel for accused through VC.

Court is convened through VC (CISCO Webex).

File perused.

Put up for appearance of accused and court bail on 29.01.2021.

Complainant be also summoned for the said date.

FIR No. 53/12 PS MUNDKA

24.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

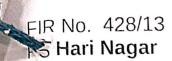
Present: Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 29.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



24.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 29.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

EIR No. 09/18 PS **MUNDKA**

24.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock-down.

No adverse order is being passed in the interest of justice against the accused.

Put up for appearance of accused and further proceedings on 29.01.2021.